

[Translation]

Pension to Disabled Armed Forces Personnel

4801. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of DEFENCE be pleased to state:

(a) whether in the case of armed forces personnel relieved from the army on the ground of disability, the extent of their disability is shown on the lower side by the Controller of Defence Accounts (C.D.A.) as a result of which the quantum of their pension is affected; and

(b) if so, the basis on which this authority has been given to the C.D.A. and the justification therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). At the time of release/invalidment from the Armed Forces, the quantum of disability of Armed Forces personnel is initially assessed and recommended by the release/invalidating Medical Boards. The recommendations of these Boards can be reviewed and revised by the Chief CDA (Pensions) in consultation with the medical advisors (Pensions), who are medical officers representing the Director General of the Armed Forces Medical Services, as per the procedure laid down in the Entitlement Rules to Casualty Pensionary Awards to the Armed Forces Personnel, 1982. Such a review can lead to an award of disability element of Disability Pension at the same level, at a higher level or at a lower level, vis-a-vis the recommendations of the Invaliding Medical Board.

Naval Headquarters Contract for Motors and Starters

4802. SHRIMATI SUMITRA MAHAJAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Naval Headquarters had entered into a contract with a foreign firm in 1987 for the supply of motors and starters;

(b) if so, whether the starters supplied by that firm were found to be unsuitable as they were not according to the specifications;

(c) whether the starters have been turned to the firm and it has refunded their cost; and

(d) if not, the time by which this process is likely to be completed?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) Yes, Sir.

(c) The entire cost of the starters has been refunded by the firm. The firm has, however, not taken back the starters and has advised the NHQ to retain them for any possible use.

(d) Does not arise.

[English]

Plan to make Ring Road a Freeway

4803. SHRI MADAN LAL KHURANA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Plan to make Ring Road a 'Freeway'" appearing in the Hindustan Times dated July 13, 1991;

(b) if so, the details of the plan to make Ring Road in Delhi into a freeway;

(c) the time by which the Ring Road is likely to be made into a freeway;

(d) whether there is any proposal to survey other roads also in Delhi which could also be turned into freeway; and

(e) if so, the details thereof, and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Constitutionally, Government of India is responsible for development and maintenance of National Highways only. All roads/bridges other than National Highways are essentially the responsibility of the state Govts/Union Territories concerned. The road in question is a local road for which Delhi Administration is responsible. As per information received from them, the reply is as under:-

(a) to (c). Yes, Sir. A study to reduce congestion on Ring Road has been undertaken. Draft report is under finalisation.

(d) and (e). There is no such proposal at present.

Remittances by Foreign Airlines

4804. SHRI RAMESHWAR PATIDAR: Will the Minister of FINANCE be pleased to state:

(a) whether foreign remittances by foreign airlines have been curbed since April, 1991;

(b) if so, the reasons therefor; and

(c) the time by which these are likely to be restored?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). The remittances of surplus passage/freight collections were reduced by 50% with effect from April, 1991 in view of the foreign exchange crunch.

(c) Remittances by foreign airlines have since been restored to the original level i.e. upto 99.5% of surplus passage/freight collections.

IL-76 Planes

4805. SHRI RAM KAPSE: Will the Minister of DEFENCE be pleased to state:

(a) whether the performance of IL-76 plane in Indian atmosphere conditions is upto the mark;

(b) if not, the reasons therefor; and

(c) the future strategy of the Government regarding the operations of these planes?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) Does not arise.

(c) These aircraft would continue to be used as heavy transport aircraft.

Investment in Organised Industrial Sector

4806. SHRI SUDHIR GIRI: Will the Minister of FINANCE be pleased to state:

(a) the total amount of investment (both private and public) in the organised industrial sector in 1975-76, 1985-86 and 1990-91;

(b) the net increase in employment during the above periods; and

(c) whether the retrenchment of the work force is proposed to be effected massively due to the implementation of the new "Exit Policy"?

THE MINISTER OF STATE IN THE